(c) Rs. 3,00,000 have been given by. the Central Government as grants and loans to the State Governments towards the implementation of the Schemes.

A Statewise statement showing the number of ex-Servicemen given resettlement assistance under the various schemes together with the expenditure incurred thereon is laid on the Table of the Council. [See Appendix IV, Annexure No. 40.]

COST OF MAINTENANCE AND REPATRIATION OF INTERNEES

- ¹ 12. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleased to state:
- (a) the total amount due to India from foreign countries up to the end of 1U52 on account of the cost of maintenance and repatriation of their internees;
- (b) how much of this sum has been collected; and
- (c) the amount which India had to pay for similar arrangements to other countries on account of the cost of maintenance and repatriation of their internees in foreign countries during the same period?

THE MINISTER FOR HOME AFFAIRS (Dr. K. N. Katju): (a) Rs. 3,33,29,502.

- (b) Rs. 3,08,20,251.
- (c) Nil.

SANGEET NATAK AKADAMI

- 13. SHRI B. V. KAKKILAYA: Will the Minister for EDUCATION be pleased to state:
- (a) what is the purpose of the Sangeet Natak Akadami recently established by Government; and
- (b) what was the initial expenditure in the setting up of the academy and

what will be the estimated recurring annual expenditure thereon?

THE MINISTER FOR EDUCATION (MAULANA ABUL KALAM AZAD): (a) The purpose of the Academy is set forth in the Government Resolution No. F.6-5/ 5I-G2(4), dated 31st May 1952, copies, of which are available in the Parliament Library.

(b) The Government of India have paid a grant of Rs. 25,000 to the Academy for the year 1952-53. The Government cannot indicate at this stage what will be the recurring annual expenditure of the Academy. The Academy is an autonomous body arfH will frame its own budget.

THE ADMINISTRATION OF -EVACUEE PROPERTY (AMENDMENT) BILL, 1952

MR. CHAIRMAN: The hon. Minister for Rehabilitation to reply to the debate on the motion for consideration of the Administration of Evacuee Property (Amendment) Bill.

SHRIMATI LILAVATI MUNSHI (Bombay): Sir, before the hon. Minister begins his reply, may I put a few questions?

MR. CHAIRMAN: The hon. Member will have an opportunity later.

SHRIMATI LILAVATI MUNSHI: I should like him to reply to my questions now.

Well, Sir, I am putting these questions because when I read the Bill I did not properly understand it. It was a very complicated Bill; so I did not understand it. Then I heard partly the hon. Minister's speech yesterday; and there also it was my misfortune, as I had to leave the House I could not grasp the Bill properly. Therefore, while the hon. Minister replies, I would like him to clarify certain doubts in my mind and in the minds of some other Members also.

The first question is: What will be the effect of this new law in practice?